

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No. ST/00093/2012

(Arising out of Order-in-Appeal No. 117/2011 dated 15.11.2011
passed by the Commissioner of Customs & Central Excise
(Appeals), Trichy)

M/s. K.M.B. Granites (P) Ltd. : Appellant

Vs.

Commissioner of Central Excise, : Respondent
Trichy Commissionerate

Appearance:-

None
for the Appellant

Shri. B. Balamurugan, AC (AR)
for the Respondent

CORAM:

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P Dinesha, Member (Judicial)

Date of Hearing/Decision: **13.07.2018**

Final Order No. 42064 / 2018

Per Madhu Mohan Damodhar,

None present for the appellant. We find that even on the
previous date of hearing (03.05.2018) also the appellant was not
present or represented.

2. After going through the facts on record, we find that the appeal has been filed against demand of service tax of Rs. 52,064/- only.

3. Considering the very low amount involved, we dismiss the appeal on pecuniary grounds.

(Dictated and pronounced in open Court)

(P Dinesha)
Member (Judicial)

(Madhu Mohan Damodhar)
Member (Technical)

Sdd